

PUNJAB VIDHAN SABHA

BILL NO. 6-PLA-2022

THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2022

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BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2022.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Substitution of section 12-A of Punjab Act 23 of 1961.

2. In the Punjab Agricultural Produce Markets Act, 1961, for section 12-A, the following section shall be substituted, namely:-

"12-A. Supersession of nominated Committees. On and from the commencement of the Punjab Agricultural Produce Markets (Amendment) Act, 2022,-

- (a) all the Committees, constituted by way of nomination under section 12 as it existed immediately before such commencement, shall stand superseded;
- (b) all the members including the Chairman and the Vice-Chairman of every Committee, shall cease to hold office;
- (c) during the period of supersession of the Committees, all powers and duties conferred and imposed upon the Committee, its Chairman, Vice-Chairman and other members by or under this Act, shall be exercised and performed by such officer, as the Government may appoint in that behalf; and
- (d) all the properties vested in the Committees shall, until these are re-constituted, vest in the Government:

Provided that the Committees shall be re-constituted in accordance with the provisions of section 12 within a period of one year from the date of supersession."

STATEMENT OF OBJECTS AND REASONS

After the recent assembly elections in the State, a new set of representatives have been elected by the public. Consequently, Market Committees constituted under the Punjab Agricultural Produce Markets Act, 1961 are no more adequate representative bodies of the people of the State. Therefore, in the public interest and speedy implementation of the Government policies and programmes, this Bill seeks to supersede the nominated Market Committees in the State by appointing Administrators to hold office and exercise the powers and perform the functions etc. of such Committees till the reconstitution of the Market Committees within one year.

Bhagwant Mann,
Chief Minister, Punjab.

**CHANDIGARH:
THE 28th JUNE, 2022**

**SURINDER PAL
SECRETARY.**

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 28th June, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).